

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 5090
TO BE ANSWERED ON MONDAY, THE 4TH APRIL, 2022
[CHAITRA 14, 1944 (SAKA)]

“CONTINGENCY FUND UTILISATION BY CONSTITUTIONAL BODIES”

**No. 5090 SHRIMATI RAKSHA NIKHIL KHADSE:
SHRI MANOJ KOTAK:**

Will the MINISTER OF FINANCE be pleased to state:

- (a) Whether the Constitutional Bodies are entitled to source funds in exceptional cases from the Contingency Fund of India;
- (b) If so, the details thereof; and
- (c) The details of such fund utilisation done by the Constitutional Bodies in the past years?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

- (a) & (b) Yes Sir. There is a provision of seeking an advance from Contingency Fund of India set up under Article 267(1) of the Constitution, by different Ministries/Departments including the Constitutional Bodies for incurring unforeseen and contingent expenditure.
- (c) The details of such drawals/utilisation by the Constitutional Bodies in the past years are as under:

(Rs. in crore)		
Dated	Name of the Constitutional Bodies	Amount Advanced from Contingency Fund of India
10.01.2015	Union Public Service Commission	8.81
04.02.2016	Union Public Service Commission	5.00
